

asked for funds to the tune of Rs. 33.94 lakhs towards providing civic amenities for Agwan Village.

(b) Land required for TAPP-III & TAPP-IV is acquired by the Maharashtra State Government with funds being provided by Nuclear Power Corporation of India Limited a public sector enterprise of Department of Atomic Energy. Notification for acquisition of the initial requirement of 91.04 Hectares did not involve shifting of the population. The rehabilitation plan is being worked out by State Government after a dialogue with Project Affected Persons (PAPs).

(c) and (d). The rehabilitation package, which is under finalisation, will cover certain addition points and will be applicable to lands being acquired now and also at a later date.

Industrial Projects in Kerala

3206. SHRI KODIKKUNNIL SURESH:
Will the PRIME MINISTER be pleased to state:

(a) the details of Industrial projects cleared for the State of Kerala during 1990 and in 1991 till date;

(b) whether any of the cleared projects is being reviewed; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) Under the provisions of the Industries (Development and Regulation) Act,

1951, 17 Letters of Intent and 8 Industrial Licences have been issued during the period 1st January, 1990 to 31st October, 1991 for setting up of Industries in Kerala. Details such as name and address of the undertakings, location, items (s) of manufacture and capacity in respect of all Industrial Licences granted are published regularly by the Indian Investment Centre in their 'Monthly Newsletter'. Copies of this publication are being sent to the Parliament Library regularly.

(b) and (c). At present, there is no such general proposal. However, it is open to Government to review decision on merits.

Performance of TAFCI

3207. SHRI M.V. CHANDRASEKHARA MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether the Tannery and Footwear Corporation of India Limited has improved its performance as compared to the last two years;

(b) whether the Government propose to render financial support on a selective basis;

(c) whether the modernisation of the company is proposed to be undertaken; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) The production and sales performance of TAFCO during 1989, 1990 and 1991 (April to November), is as under:-

(Rs. in lakhs)

	1989	1990	1991
Production	487.47	382.03	427.61

(Rs. in lakhs)

	1989	1990	1991
Sales	518.55	325.73	445.60

(b) Financial support is already being rendered for meeting wages/salaries requirement.

(c) and (d). Schemes for modernisation etc. are undertaken from time to time subject to availability of funds.

Child Labour In Leather Industry

3208. SHRI S.B. SIDNAL: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Not Child's Play" appearing in the Indian Express dated October 13, 1991 regarding child labour in Dindigul Leather Tanning Industry in Anna District, Tamil Nadu;

(b) if so, the action taken/proposed to be taken in this regard;

(c) whether the Government propose to appoint any Commission to study the working conditions of these unfortunate children;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (e). Yes, Sir, The information is being collected and will be placed on the table of the House.

[Translation]

Fertilizer Production

3209. SHRI GOVINDRAO NIKAM: SHRIMATI VASUNDHARA RAJE:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering to increase the production of fertilizers with a view to stabilize the prices of fertilizers;

(b) if so, the names of the units where the production is proposed to be increased;

(c) whether the Government propose to invite the participation of private sector in this field;

(d) if so, the details thereof; and

(e) the number of fertilizer industries proposed to be set up under public and private sector during the Eighth Five Year Plan and the production target fixed therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN):

(a) and (b). The maximum consumer prices of fertilizers are statutorily notified by the Government of India. The details of major schemes identified in Public and cooperative sector where the production is proposed to be increased are given below:-

i) Expansion of Vijaipur Plant of National Fertilizers Ltd.

ii) Expansion of Aonia Plant of IFFCO.

iii) Expansion of Hazira Plant of KRIBHCO by setting up a nitro-phosphate unit.

iv) Revamping/expansion of the plant of Madras Fertilizers Limited.

v) Expansion of Thal Plant of Ras-thriya Chemicals & Fertilizers Ltd. by setting up ammonia/nitro-phosphate plant.